TIME BOUND/IMMEDIATE
REMININDER/ BY FAX/ SPEED POST

F.No.A-60011/38/2015-Ad.IIB
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

..........................

North Block, New Delhi
Dated, the 25th April, 2016

To

All Chief Commissioners/ Directors General of Customs and Central Excise
(as per list attached)

Subject: Periodical review under FR 56 (j) and Rule 48 of CCS (Pension) Rules, 1972.

Madam/ Sir

I am directed to refer to Board’s letter of even number dated 08.03.2016 (copy enclosed) on the above subject.

2. The Board has tentatively proposed to hold meeting for review of cases of Group ‘A’ (other than IRS) officers of CBEC under FR 56(j) and Rule 48 of CCS (Pension) Rule, 1972 in the 1st week of May, 2016. All Chief Commissioners/ Directors General are requested to compile the inputs provided by Commissionerates/ Directorates under their jurisdiction in the prescribed format (Annexure-A) and furnish the same to the Board by 30.04.2016 positively.

3. It is reiterated that the officers are to be covered up to September, 2016 (Quarter July-Sept, 2016) and only those who are not reviewed before. The cadres of officers to be covered are enclosed at Annexure-B.

Encl. - As above.

Yours faithfully

(A. K. Qasim)
Deputy Secretary to the Government of India
Tel. No. 011-23095530
F.No.A-60011/38/2015-Ad.IIIB
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

North Block, New Delhi
Dated, the 8th March, 2016

To

All Chief Commissioners/Directors General of Customs and Central Excise
(as per list attached)

Subject: Periodical review under FR 56 (j) and Rule 48 of CCS (Pension) Rules, 1972.

Madam/Sir

I am directed to refer to DoPT’s OM No. 23016/18/2015-Em. II dated 20.03.2014

2. The Board wide Office Order No. 06/2016 dated 01.03.2016 and corrigendum
dated 05.02.2016 (issued by AdII Section) has constituted Review Committees and
Internal Committee for Group ‘A’ (ACC & non-ACC) officers under CBEC for assisting the
Review Committee, for considering cases of Government servants before he/she attains the
age of 50/55 years covered by FR 56(j) and on completion of 30 years of qualifying service
under Rule 48 of CCS (Pension) Rule, 1972. The criteria to be followed by the Committee
are laid down in DoPT OM dated 21.03.2014.

3. You are requested to furnish CR dossiers (of preceding five years) along with
details in the prescribed format (Annexure – A) in respect of Group A officers. Keeping in
view all aspects noted at Para 2 of DoPT OM dated 11.09.2015 and Para 5 of DoPT OM
dated 21.03.2014 available in other service records of the officers including Service Book,
personal file, etc., who are falling under FR 56(j) and Rule 48(3)(b) of CCS (Pension) Rules,
1972 under your jurisdiction within ten days. It may be noted that the officers are to
covered upto September, 2016 (Quarter July-Sept. 2016) and only those who are not
reviewed before. The cadres of officers to be covered, are enclosed at Annexure-B.

Yours faithfully,

Under Secretary to the Government of India
<table>
<thead>
<tr>
<th>S/N</th>
<th>Name &amp; Designation</th>
<th>DoR</th>
<th>App</th>
<th>Date since holding the present post</th>
<th>Leave availed during the past five years (to be furnished from the Service Book)</th>
<th>State of health</th>
<th>Performance of the officer (Whether it is considered up to the mark, justifying retention in Govt. Service)</th>
<th>Is there any reason to doubt the integrity, if so, the same may be furnished (if required, inputs may be furnished in sealed cover)</th>
<th>CR grading of preceding 5 years</th>
<th>Overall conduct of the officer—whether satisfactory or anything wanting</th>
<th>Remarks, if any</th>
</tr>
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<tbody>
<tr>
<td>1</td>
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</tbody>
</table>
**Annexure-B**

**Periodical review under FR 56 (j) and Rule 48 of CCS (Pension) Rules, 1972**

<table>
<thead>
<tr>
<th>Cadres</th>
<th>Grades/Posts</th>
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</thead>
<tbody>
<tr>
<td>Central Revenues Control Laboratories (CRCL)</td>
<td>1. Director (RL), Gr. ‘A’</td>
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<tr>
<td></td>
<td>2. Joint Director (CRCL), Gr. ‘A’</td>
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<tr>
<td></td>
<td>3. Chemical Examiner Grade-I, Gr. ‘A’</td>
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<tr>
<td></td>
<td>4. Chemical Examiner Grade-II, Gr. ‘A’</td>
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<tr>
<td>Official Language</td>
<td>1. Deputy Director, Gr. ‘A’</td>
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<tr>
<td></td>
<td>2. Assistant Director, Gr. ‘A’</td>
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<tr>
<td>Directorate of Data Management</td>
<td>1. System Analyst, Gr. ‘A’</td>
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<td></td>
<td>2. Programmer, Gr. ‘A’</td>
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<tr>
<td>Directorate of Logistics (Telecommunication Wing)*</td>
<td>1. Director (Comm), Gr. ‘A’</td>
</tr>
<tr>
<td>* under cadre restructuring</td>
<td>2. Additional Director (Comm), Gr. ‘A’</td>
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<tr>
<td></td>
<td>3. Joint Director (Comm), Gr. ‘A’</td>
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<td></td>
<td>4. Deputy Director (Comm), Gr. ‘A’</td>
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<td></td>
<td>5. Assistant Director (Comm), Gr. ‘A’</td>
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<tr>
<td>Adj JIA Section</td>
<td>Chief Accounts Officer, Gr. ‘A’ (Customs &amp; Central Excise)</td>
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</tbody>
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